

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22723/2010

(From the judgement and order dated 18/02/2010 in WP No. 1564/2010
of The HIGH COURT OF A.P AT HYDERABAD)

GR.HYDRABAD MUN.CORP. Petitioner(s)

VERSUS

M.PRABHAKAR RAO Respondent(s)

(With appln(s) for c/delay in filing SLP,permission to file
additional documents and prayer for interim relief and office
report)

Date: 27/09/2010 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Ms. Anuradha Rustagi, Adv.
Mrs.D. Bharathi Reddy,Adv.

For Respondent(s) Mr. A. Dashratha, Adv.
Mr. Naveen R. Nath,Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

Counter to be filed in four weeks and rejoinder in
four weeks thereafter.

List the matter after eight weeks in 'after notice
matters' category.

(Ravi P. Verma)
Court Master

(M.S. Negi)
Court Master